

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 496 OF 2017 IN  
APPEAL NO. 195 OF 2017**

**Dated: 5<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s.Reliance Infrastructure Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. S. Venkatesh for R-1

Mr. Amit Kapur, Caveator  
Mr. Kunal Kaul for R-2

**ORDER**

At the request of learned counsel for the appellant, the appeal is taken on board. Issue notice on the appeal as well as on the interim application returnable on 19.07.2017. Mr. Amit Kapur takes notice on behalf of Respondent No.2. Dasti, in addition, is permitted.

List the matter on **19.07.2017**. In the meantime, learned counsel for the respondent may file reply to the interim application on or before 13.07.2017 after serving copy on the other side.

**IA NO. 496 OF 2017**  
***(Appl. for urgent listing)***

Since the matter is already taken on board and notice is issued nothing survives in this application and the same is disposed of as such.

**( I. J. Kapoor )**  
**Technical Member**

*Ts/hks*

**( Justice Ranjana P. Desai )**  
**Chairperson**